

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 3763
TO BE ANSWERED ON 09.08.2016

Penalty for Environmental Damage

3763. SHRI PRATHAP SIMHA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that the Government has waived the penalty imposed on certain companies for environmental damage and violating green clearance and conditions;
- (b) if so, the details of the total amount of penalty waived off during the last three years, company-wise;
- (c) the total number of cases out of the above in which penalty has been reduced for non-compliance with conditions attached to environmental clearance and the total loss to the Government exchequer during the said period; and
- (d) whether the Government has accepted the recommendations of the Sunita Narain Committee and if so, the highlights/ salient features of the recommendations?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ANIL MADHAV DAVE)

- (a) No Sir.
- (b) & (c) Does not arise in view of answer at (a) above.
- (d) Yes, Sir. The Committee *inter alia* recommended imposing a substantial deterrent for non-compliance and violation by setting up an Environment Restoration Fund, cancellation of environmental clearance for North Port, protection and conservation of creeks and mangroves, declaration of conservation zone at North Port area and Bocha Island, preparation of a disaster management plan, carrying out cumulative impact assessment study etc.
